

**Tripura Cooking Gas (Licensing, Control and  
Maintenance of Supplies) Order, 1985**

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, December 19, 1985 A. D.  
Agrahayana 28, 1907 S. E.

PART-I—Orders and Notifications by the Government of Tripura,  
the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA  
FOOD AND CIVIL SUPPLIES DEPARTMENT

F.No.12(16)-FSD/85

Dated, Agartala, the 3rd December 1985.

## ORDER

Whereas the Governor is of opinion that it is necessary and expedient so to do for maintaining supplies and for securing equitable distribution and availability at fair prices of cooking gas in Tripura.

NOW THEREFORE, in exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), read with the Government of India, Ministry of Industry and Civil Supplies (Department of Civil Supplies and Co-operation) Order No. S.O. 681(E) dated 30th November, 1974, the Governor is pleased hereby to make the following Order :—

## 1. Short Title, Extent and Commencement.

- (1) This Order may be called the Tripura Cooking Gas (Licensing, Control and Maintenance of supplies) Order, 1985.
- (2) It extends to the whole of Tripura.
- (3) It shall come into force on and from the date of its publication in the Official Gazette.

## 2. Definitions.

- (a) "Cooking Gas" means Liquefied Petroleum Gas bottled in cylinders.
- (b) "Consumers" means a person whose name is registered with a dealer for getting supply of cooking gas from that dealer.
- (c) "Dealer" means a person including a firm, an association of persons, a company, a Corporation or a co-operative society engaged in the business of purchase, sale or storage for sale, of cooking gas, on the basis of an agreement with an Oil Company, whether or not in conjunction with any other business, and includes his representative, employee, agent or commission agent but does not include an Oil Company.
- (d) "Director" means the Director of Food and Civil Supplies Directorate, Government of Tripura, and includes any officer not below the rank of an Assistant Director, Directorate of Food and Civil Supplies, Government of Tripura, authorised by the State Government in this behalf to perform all or any of the functions of the Director under this Order.

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- (e) "Form" means a form appended to this Order.
- (f) "Licence" means a person holding a valid licence granted under this Order.
- (g) "Licensing Authority" means the Director of Food and Civil Supplies of the Government of Tripura and or any other officer appointed by the State Government as such.
- (h) "Oil Company" means any of the following Oil Companies.
  - (1) Indian Oil Corporation Limited.
  - (2) Indian Oil Corporation Limited (Assam Oil Division).
    - (i) "State Government" means the Government of Tripura.
    - (j) "Year" means a year reckoned according to the English Calendar.

(6)

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3. Regulation of sale and supply of and Business in Cooking Gas.

- (1) Every dealer shall within twenty four hours of the commencement of this Order display a stock-cum-price board as per proforma of the Oil Companies at a prominent place of his business premises, including the place of storage, showing the following particulars.
  - (i) Opening balance of filled, empty and defective cylinders.
  - (ii) the backlog of the refill Orders to be supplied as on the preceding working day.
  - (iii) date upto which new connections have been released.
- (2) Subject to the provisions of any direction that may be issued by the Licensing Authority, no dealer having stocks of cooking gas at his business premises, including place of storage, shall refuse to sell the gas on any day during working hours to any consumer whose name is registered with him according to the chronology of placing of Order.

Explanation.

For the purpose of this sub-paragraph and sub-paragraph(3), the expression "working hours" means the working hours observed by the dealer immediately prior to the commencement of this Order and such working hours shall be displayed prominently at the place of his business and the place or places of storage of cylinders.

- (3) Not-with-standing anything to the contrary contained in any other law for the time being in force, no dealer shall keep his business premises including the place of storage closed during working hours on any day without the prior permission in writing of the licensing authority.
- (4) Every dealer shall take all reasonable steps to ensure that he has adequate stocks of cooking gas at his business premises including the place of storage at all times by placing indents at the nominated supplied points of the oil companies 48 hours in advance or as per the indenting policy of the oil companies.
- (5) No dealer shall sell cooking gas at a price higher than that fixed by the oil company from which he gets supply, nor shall he refuse to make home delivery according to the requirement of the consumer whose name is registered with him.
- (6) (a) Every dealer shall maintain true and correct accounts of purchase, sale and storage of cooking gas at his business premises, to be written up in ink at the end of each day in the proforma of the oil companies showing :—
  - (i) the opening stock of the day-filled, empty and defective cylinders.
  - (ii) the quantity received during the day-filled, empty and defective cylinders.
  - (iii) the quantity sold, delivered or otherwise disposed of during the day-filled, empty and defective cylinders.
  - (iv) the closing stock of the day-filled, empty and defective cylinders.
  - (v) such other particulars as the licensing Authority may by order in writing, specify.

(6) Every dealer shall maintain a Register in which the placing of orders for refills of cooking gas shall be recorded daily chronologically.

6. (c) Every dealer shall maintain a complaint book in prescribed form E, appended to this order in his place of business as well as in place of storage or godown from where the cooking gas will be supplied to the consumers. This book shall have to be supplied to any consumer who intends to make complaint. The licensee will take immediate action on the complaint and record his observation on the relevant portion of complaint book. Any Officer of Food and Civil Supplies Department not below the rank of Inspector may, if necessary, enquire into the complaints recorded therein and action taken by the licensee and the results of enquiry will be recorded by the inspecting Officer with his signature. Any directive by the Officer of the Food and Civil Supplies Department, in relation to the enquiry, would be binding on the licensee.

(7) From the date of publication of this order in the Official Gazette no person shall carry on business in cooking gas as a dealer except under and in accordance with a licence granted under this Order.

(8) Every licensee or any person employed by him or acting on his behalf shall comply with such general directions or with directions specific to the licensee as may be issued in writing by the Licensing Authority in regard to purchase, storage and sale of cooking gas for carrying out the purposes of this Order.

(9) Every licensee shall maintain a reserve stock of cooking gas in accordance with the written directions of the Licensing Authority and shall dispose of the reserve stock only in accordance with the procedure specified by the Licensing Authority.

(10) Any contravention of any direction including special direction issued under sub-paragraph (8) and (9) shall be deemed to be a contravention of this Order.

(11) Without prejudice to the generality of the provisions of sub-paragraph (8) and (9) directions issued by the Licensing Authority may provide for :—

- (a) Prohibition of sale of cooking gas to any category of consumers except on the basis of a permit.
- (b) Nomination of Officers for issue of such permits.
- (c) Fixing the scale at which cooking gas shall be issued to any category of consumer.
- (d) Specification of the form in which permits shall be issued.
- (e) The language and the manner in which accounts of sale of cooking gas shall be maintained and stock returns furnished.
- (f) Drawal of his requirement of cooking gas by a consumers from a specified licensee.
- (g) Such other matters necessary for, or incidentals to, the implementation of the directions issued under sub-paragraph (8).

(12) The provisions of this order regarding powers of Licensing Authority for issuing special directions to licensees shall apply mutatis mutandis, to the authorities nominated by the State Government/Director for issue of permit.

#### 4. Application for and Grant of Licence.

(1) An application for license under sub-paragraph (7) of Paragraph 3 shall be made to the licensing authority in form A and the licensing authority shall grant license in form B on payment of a fee of Rs. 100/- (Rupees One hundred) only by means of Treasury Challan within thirty days if the application is found to be in order.

(2) Every licence granted under sub-paragraph (1) shall be subject to such conditions as may be specified therein and to such other conditions as the licensing authority may impose from time to time for the sake of fair distribution of cooking gas.

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- (3) Every licence granted under sub-paragraph (1) shall be valid upto the 31st of December next following the date of issue and may be renewed for a period not exceeding three years at a time on an application made in this behalf on the licensing authority before the expiry of the period of validity of the licence and on payment of a fee @ Rs. 50/- (Rupees fifty) only per year : provided that the period of validity of a licensee shall not be deemed to have expired, if an application for its renewal made in accordance with the provisions of this sub-paragraph is pending with the licensing authority.
- (4) If a licence is defaced, mutilated, lost or destroyed, the licensing authority may, after making such enquiry as he deems necessary, issue a fresh license in place thereof on payment of a fee of Rs. 100/- (Rupees One hundred) only by means of Treasury Challan and there upon the licence so defaced, mutilated, lost or destroyed shall be deemed to have been cancelled.

5 Power of Licensing authorities to refuse grant or Renew Licence.

The Licensing Authority may, after giving the applicant an opportunity of stating his case and for reasons to be recorded in writing, refuse to grant or renew a licence.

6 Power of Licensing authority to suspend or cancel a Licence.

- (1) No licensee shall contravene any of the conditions of the licence and any contravention of any such condition shall be deemed to be a contravention of this Order.
- (2) If a licensee or any person acting on his behalf contravene any of the provisions of this Order, then not-with-standing anything contained in paragraph 4 and without prejudice to any other action that may lawfully be taken against him, the licensing authority may, by order suspend the licence and, after giving the licensee an opportunity of hearing, cancel the licence.
- (3) Notwithstanding anything contained in sub-paragraph (2), where a licensee has been convicted under section 7 of the Essential Commodities Act, 1955 (1 of 1955), the Licensing Authority, may, by order, cancel his licence : provided that if such conviction is set aside on appeal or revision the Licensing Authority shall re-issue the licensee to him on application being made to it.
- (4) On cancellation or suspension of a licence under sub-paragraph (2) or sub-paragraph (3) or on a licence ceasing to be valid, the licensee shall surrender the same to the licensing authority within seven days from the date of such suspension or cancellation or cessation of validity as the case may be, and shall dispose of the stock of cooking gas available with him in accordance with the direction of the Licensing Authority.
- (5) On the cancellation or suspension of a licence, the licensee shall not be entitled to get any supply of cooking gas from any oil company and the licensing authority in consultation with the oil companies and with the approval of the Director shall link the consumers registered with that licensee to one or more other licensee as may be considered convenient.

7 Appeal :

- (1) Any person aggrieved by an order passed by the Director or the Licensing Authority as the case may be under paragraph 5 or paragraph 6 may, within thirty days of such order, prefer an appeal to the Secretary, Govt. of Tripura, Food and Civil Supplies Department.
- (2) On receipt of an appeal under sub-paragraph (1) the Secretary shall after giving the appellant a reasonable opportunity of being heard dispose of the appeal as expeditiously as possible.
- (3) The Secretary, before whom the appeal is pending may direct that the order of the Director or the Licensing Authority appealed against shall not take effect pending the disposal of the appeal.

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**8. Restriction on Consumption of Cooking Gas.**

- (1) No consumer shall draw his requirement of cooking gas except from a licensee.
- (2) No consumer shall use cooking gas except for cooking.
- (3) No consumer shall keep in his possession more than two cylinders of cooking gas at a time without a permit obtained from an Officer nominated under Clause (b) of sub-paragraph (1) of paragraph 3.
- (4) No person, other than a licensee or a consumer, shall have in his possession or under his control cooking gas after the date of issue of the notification under sub-paragraph (7) of paragraph 3.

**9. Power of Entry, Search, Seizure etc.**

(1) Any Officer of the Directorate of Food and Civil Supplies, Government of Tripura, not below the rank of Inspector, or any police officer, not below the rank of Inspector, may, with a view to securing compliance with the provisions of this Order :—

- (a) inspect or cause to be inspected any books or documents or accounts as well as any stock of cooking gas belonging to or under the control or possession of any persons ;
- (b) require any person to give any information in his possession with respect to any business or undertaking for purchases, sale, or storage of cooking gas ;
- (c) stop and search any person or vehicle or vessel used or suspected of being used for delivery of cooking gas from a godown or from premises or place where, he has reason to believe, cooking gas is stored.
- (d) enter and search, with such aid or assistance as may be necessary, any such godown or premises or places ; and
- (e) seize and remove, with such aid or assistance as may be necessary, the entire quantity of any stock of cooking gas alongwith the vehicles, vessels or any other conveyances used in carrying such stock, if he has reason to suspect that any provision of this Order has been, is being, or is about to be, contravened in respect of such stock and thereafter taken or authorise the taking of, all measures necessary for securing the production of the stock of cooking gas, vehicles, vessels or other conveyances so seized before the collector having jurisdiction under the provisions of section 6A of the Essential Commodities Act, 1955 (10 of 1955) and for their safe custody pending such production. Provided that in exercising the powers under this sub-paragraph, due regard shall be paid to the social and religious customs of the inmates or occupants of the premises or places concerned.

(2) The provisions of section 100 of the Code of Criminal Procedure, 1973 (2 of 1974) relating to search and seizure shall, so far as may be, apply to searches and seizures under this paragraph.

**10. Submission of Statement about the Stock of Cooking Gas.**

Every licensee shall submit to the licensing authority a statement about the stock of cooking gas held by him and the indents for cooking gas placed by him at the end of each day and at the end of each month according to English Calendar in Form 'C' and 'D'. The reports shall be submitted at the opening hours of the next working day, to which the report relates.

**11. Power to exempt in special case.**

If the State Government considers it necessary or expedient to do in the public interest, it may, by notification in the Official Gazette, exempt, subject to such condition as it may consider fit to impose, any class or classes of consumers from the operation of this Order.

**12. Review and Revision by the Government.**

The State Government may, of its own motion, call for and examine the records of any order passed under the provisions of this Order by any authority subordinate to the State Government and may give such directions with reference thereto as the State Government may deem fit :

Provided that no direction to be disadvantage of any party shall be given under this paragraph unless the party has been accorded an opportunity of making a representation which it may make against such Order.

### 13. Power to Relax the Order.

Nothing in this order shall be construed to limit or abridge the power of the State Government to dispense with or relax the requirement of any provision of this Order to such extent and subject to such conditions as the State Government may consider necessary in the public interest.

### \* 14. Issue of Double Barrel Connections and New Connections.

The Licensing Authority is empowered to issue directions regarding issue of double barrel connections by the licence to consumer and the issue of new connection to person desires of becoming consumers. The directions issued by the Licensing Authority shall, mutatis mutandis, conform to the provisions of this Order regarding the issue of refills.

By Order of the Governor,

M. L. Das.

Deputy Secretary to the  
Government of Tripura.

### FORM "A" (See paragraph 4 (1))

### FORM OF APPLICATION FOR LICENCE.

I hereby apply for a licence under the Tripura Cooking Gas (Licensing and Control and Maintenance of supplies) Order, 1985 and furnish the following particulars in connection therewith.

1. Applicant's Name ;
2. Applicant's father's/Husband's name (in the case of an individual).
3. Applicants' residential address.
4. Situation of applicant's place of business and godown with particulars.
5. Name of the Oil Company from which the applicant will get his supply.
6. Particulars of fire service/explosive licence.
7. Particulars of current municipal trade licence, if the business is accredited on within the jurisdiction of municipality.

I declare that the following quantity of cooking gas is in my possession this day and is held at the following place, namely :—

I declare that I am the proprietor/Manager/Partner/Director/Secretary/Lessee of the firm or organisation on behalf of which the application is made.

Dated.

Signature or left thumb impression of the applicant.



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FORM "B"  
(See paragraph 4(1))

Licence No.

1. Subject to the provisions of the Tripura Cooking Gas (Licensing Control and Maintenance of Supplies) Order, 1985 and to the terms and conditions of this licence, Shri/Sarvasree .....son/wife/daughter of....., Proprietor/Partner/Manager/Director/Secretary/Lessee of M/S.....having place of business at.....of village/town.....Police Station.....is/are hereby authorised to carry on business as a dealer in cooking gas.

2. The licensee shall carry on the aforesaid business and store cylinders of cooking gas only at the following place/places.

Place of business.....

Place of storing cylinders of cooking gas.....

3. The licensee shall not --

(a) enter into any transaction involving purchase, sale or storage for sale, of cooking gas in a speculative manner prejudicial to the maintenance and easy availability of supplies thereof in the market.

(b) with held from sale/supplies of cooking gas ordinarily kept for sale.

4. The licensee shall give all facilities at all reasonable hours to the licensing authority or any officer authorised by it or the State Government for the inspection of his stocks and accounts at any shop or other place used by him for storage, sale or purchase of cooking gas.

5. The licensee shall comply with any directions that may be given to him from time to time by the licensing authority in regard to the purchase, sale or storage for sale of cooking gas and in regard to the manner and the language in which the accounts shall be written.

6. The licence shall cease to be valid in the event of death of the licensee or transfer of interest of the licensee in his business under the licence or reconstitution of the partnership firm where such a firm is a licensee.

7. If the licensee intends to change his place of business to or store cooking gas in any place or premises other than those mentioned in the licence, he shall intimate the address of such place or premises to the licensing authority and shall not carry on business, or store any cooking gas, in such premises until it has been endorsed on the licence.

8. The licensee shall issue to every customer a true cash memo or credit note, as the case may be, giving its name, licence number and address, the date of the transaction, the quantity sold, the price, the number and date of the permit, if any, under which sold and the salesman's signature and shall keep duplicate carbon copies of all such cash memos and credit notes, arranged serially and chronologically to be made available for inspection on demand by the licensing authority or any officer authorised by it in writing in this behalf, and shall preserve such duplicate copies of cash memos or credit notes for one year from the date of issue.

9. The licence shall be valid upto.....

Date.....

Signature and designation of the Licensing Authority.

Office seal of the Licensing Authority.

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FORM "C"  
(See paragraph-10)

FORM OF STATEMENT SHOWING STOCK OF COOKING GAS HELD BY THE LICENSEE AND INDENTS PENDING AT THE END OF EACH DAY.

Name of Licensee.....  
Date.....

	Filled	Empty	Defective
1. Opening stock of cylinders			
2. Supplies received.			
3. Sales			
(a) existing consumers			
(b) new consumers			
4. Closing balance at end of day			
5. Date of booking against which supplies made to consumers.			

INDENTS PENDING WITH OIL COMPANIES.

Draft Number                      Date                      Quantity Indented.

FORM "D"  
(See paragraph 10)

FORM OF STATEMENT SHOWING STOCK OF COOKING GAS HELD BY THE LICENSEE AT THE END OF EACH MONTH.

Name of Licensee.....

1. Opening balance on the first day of the month.
2. Supplies received during the month.
3. Cylinders returned to the Oil Companies during the month.
4. Total quantity sold during the month.
  - (a) to existing consumers
  - (b) to new consumers
5. Closing balance at the end of the month.
6. Number of consumers registered with him.
  - (a) for single cylinder.
  - (b) for two cylinders.

Date.....

(Name and signature or thumb impression of the Licensee.)

FORM "E"  
(See paragraph 3(6)(c))

FORM OF COMPLAINT BOOK.

Complaint with signature and consumer number of complainant.	Action taken by Licensee.
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No. 161

Registered No. N. E. 930.

TRIPURA



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GAZETTE

Published by Authority  
EXTRAORDINARY ISSUE

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Agartala, Wednesday, July 12, 2000 A. D. Asadha 22, 1922 S. E.

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PART-IA—Orders and Notifications of the Government of India, Statutory Notification of the Election Commission of India and other Election notifications Published for general Information. Orders and Notification which have originally been published in the "Gazette of India" are only re-published.

Government of Tripura  
Food and Civil Supplies Department

No. F. 6-1 (11)-DCS/2000

Dated, Agartala, the 1st July, 2000.

NOTIFICATION

The under mentioned Order, bearing No. G.S.R. 487 (E) dated 26.5.2000 issued by the Government of India, Ministry of Petroleum and Natural Gas is hereby re-published in Tripura Gazette for general information.

By order of the Governor,

S. R. Kumar

Joint Secretary to the  
Government of Tripura.